Serial No. 08 Supplementary List. Through Video Conferencing

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CrlM No. 15-A/2020 In EMG-B.A. No. 25-A/2020

Mohammad Afzal Lone.

...Petitioner(s)

Through: Mr Sheikh Manzoor, Advocate.

vs

Senior Superintendent of Police, Kupwara & Ors.

...Respondent(s)

Through: Mr B.A. Dar, Sr AAG.

**CORAM**:

Hon'ble Mr. Justice Ali Mohammad Magrey, Judge

**ORDER** 04.05,2020

EMG-CrlM No. 15-A/2020;

Mr Sheikh Manzoor, Advocate for Applicant. Mr B.A. Dar, Senior AAG for Non-applicants.

The instant application has been filed by the applicant seeking extension of time for making good the deficiency, in the form of affixing requisite court fee alongwith attested affidavit with the hard copy of the bail application.

On the set of facts and the grounds urged, coupled with submission made, the instant application is allowed and the applicant is permitted to make good the deficiency in the form of affixing requisite court fee alongwith attested affidavit with the hard copy of the bail application as and

when Registry starts working in the regular form. CrlM is accordingly

disposed of.

EMG-B.A. No. 25-A/2020;

Mr Sheikh Manzoor, Advocate for Applicant.

Mr B.A. Dar, Senior AAG for Non-applicants.

The applicant has filed the instant application in terms of section 439

of CrPC for grant of bail in his favour in case FIR No. 81/2019 of Police

Station Kralpora under section 13 ULA (P) Act, 147, 148, 149, 336, 353 of

RPC.

Admittedly, the applicant has while pending consideration of his bail

application before the competent court of law, moved parallel application

before this Court on the supplied reasons of delay in disposal of the said

application. Since the applicant has already approached the competent court

of law, which court is seized of the matter regarding grant or otherwise of

the bail, there was no need of filing the instant application, which shall stand

disposed of with liberty to the applicant to pursue the application before the

court below and it is expected that the court below will ensure early disposal

of the application. Bail application is accordingly *disposed* of.

Copy of order be furnished to the appearing counsel for the parties

and one to be sent to the trial court, through email services.

(Ali Mohammad Magrey)

Judge.

SRINAGAR; 04.05.2020

"Hamid"

N0:-81-83/C-19/RJS

Dated:-04.05.2020

Copy of Hon'ble Court Order forwarded to Pr.Distt Sessions Judge Baramulla as also to learned appering counsel for the parties through email for information and compliance.

SD/-

Registrar Judicial